

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of hearing:4.4.2019**

**Petition No. 344/MP/2018 alongwith I.A No.26/2019**

**Subject:** :Miscellaneous petition filed under regulation 24 read with regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009, Regulation no. 35 (Power to Relax) and Regulation no. 36 (Removal of Difficulty) of RL DC fees and Charges Regulation 2015 and in compliance of the directions of the Commission issued vide Orders in Petition nos. 240/TT/2015 by NERLD(241/TT/2015 by WRLDC, 242/TT/2015 by SRLDC, 243/TT/2015 by NRLD, 244/TT/2015 by NLDC and 245/TT/2015 by ERLDC - Approval of the additional expenses on account of Wage Revision, Additional Manpower, Increase in Performance Related Pay Kitty, Certification Linked Incentive and higher O&M expenses for the control period 2014-19.

**Petitioner** : Power System Operation Corporation Ltd. (POSOCO)

**Respondents** :UPPCL and Others

**Coram:** :Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

**Parties Present** : Ms. Minaxi Garg, POSOCO  
Shri Ranjan K Srivastava, POSOCO  
Shri Ashok Rajan, POSOCO  
Shri Rakesh Kumar, POSOCO  
Shri. YR Sharma, POSOCO  
Shri. S.R. Narasimhan, POSOCO  
Shri. N.Nallarasan, POSOCO

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition has been filed for approval of the additional expenses on account of wage revision, additional manpower, increase in Performance Related Pay Kitty, Certification Linked incentive and higher O&M expenses for the control period 2014-19. The representative of the Petitioner further submitted that the Petitioner has filed IA No. 26/2019 for approval of the additional O&M and HR expenses for the year 2019-20 to enable POSOCO in meeting the MoU targets. The representative of the Petitioner further submitted that copy of the Petition has already been served on the Respondents.

2. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 12.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 18.4.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 23.4.2019.

**By order of the Commission**  
**Sd/-**  
**(T.Rout)**  
**Chief (Law)**